

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).16360/2018

(Arising out of impugned final judgment and order dated 07-11-2017 in WA No. 45302/2009 passed by the High Court of Judicature at Allahabad)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

MOHAMMAD SALEEM & ORS.

Respondent(s)

(WITH I.R. and IA No.84300/2018-CONDONATION OF DELAY IN FILING and IA No.84301/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Shraddha Deshmukh, Adv.
Mr. Sachin Sharma, Adv.
Mr. A.K. Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Exemption from filing C/C of the impugned judgment granted.

Issue notice.

In the meanwhile, there shall be a stay of operation of the impugned judgment and order passed by the High Court of Judicature at Allahabad.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER